

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'H', NEW DELHI**

**BEFORE SH. C.N. PRASAD, JUDICIAL MEMBER  
AND  
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.956/Del/2021  
Assessment Year: 2015-16

<b>Samunder Singh Maan A-1/28, Prashant Vihar, Rohini, Delhi-110085 PAN No.AANPM0376L</b>	<b>Vs.</b>	<b>PCIT-12 New Delhi</b>
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

<b>Appellant</b>	Written application (by post)
<b>Respondent</b>	Ms. Sapna Bhatia, CIT DR

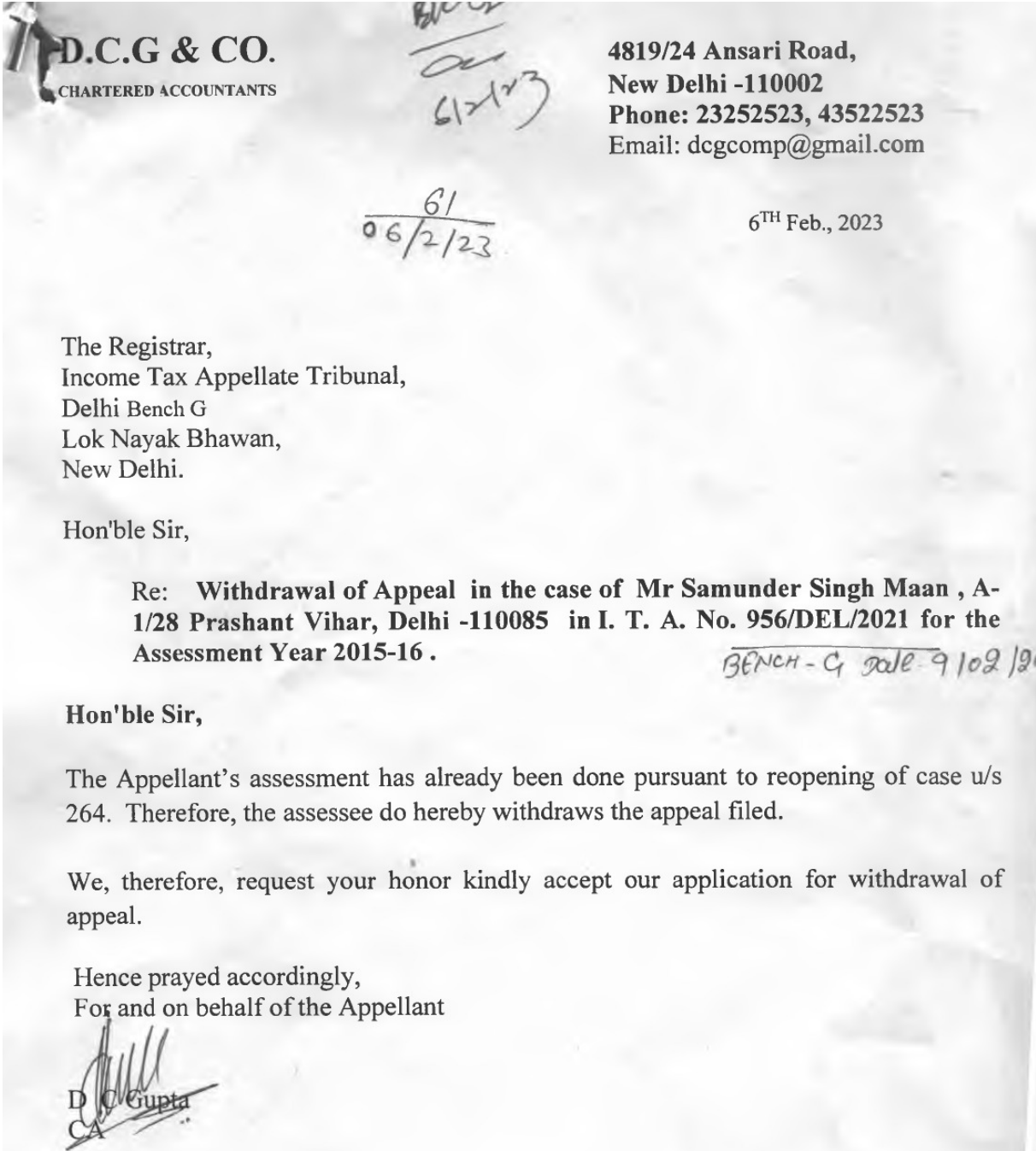
Date of hearing:	09/02/2023
Date of Pronouncement:	09/02/2023

**ORDER**

**PER PRADIP KUMAR KEDIA, AM:**

This appeal by the assessee is preferred against the order of the PCIT – 12, Delhi dated 19.03.2020 pertaining to A.Y.2015-16.

2. At the very outset the authorized representative of the assessee moved application for withdrawal of appeal which is reproduced hereunder:-



3. In the wake of application for withdrawal of appeal, this appeal is dismissed as withdrawn.

4. Decision announced in the open court on 09.02.2023

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

\*NEHA, Sr. Private Secretary\*

Date:- .02.2023

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
**(PRADIP KUMAR KEDIA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI